Central Administrative Tribunal Principal Bench, New Delhi.

OA-2831/2016

New Delhi this the 23rd day of August, 2016.

Hon'ble Sh. Shekhar Agarwal, Member (A) Hon'ble Sh. Brahm Avtar Agrawal, Member (J)

> Mrs. Waheeda Rehman, W/o Dr. Mohd. Ajazur Rahman, R/o Flat No. 270/2, UGF, Masjid Moth, Near Uday Park, New Delhi-110049. Age-40 years. (By Advocate: Sh. Sagar Saxena)

Applicant

Versus

- Government of National Capital Territory of Delhi Through its Chief Secretary, Delhi Secretariat, I.P. Estate, New Delhi-110002.
- Department of Health & Family Welfare Government of National Capital Territory of Delhi Through its Principal Secretary Delhi Secretariat, 9th level, I.P. Estate, New Delhi-110002.
- Technical Recruitment Cell, Through Special Secretary, Delhi Secretariat, 9th level, I.P. Estate, New Delhi-110002.
- Director (Administration), Lok Nayak Hospital, New Delhi-110002.
- 5. Director,

Lok Nayak Hospital, New Delhi-110002.

Respondents

ORDER (ORAL)

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Mr. Shekhar Agarwal, Member (A)

The applicant has filed this OA seeking the following reliefs:

"a) Quash/set aside the impugned orders dated 16.09.2015 (Annexure R-1) & 07.10.2015 (Annexure R-2) and direct the respondents to rectify the above orders and issue fresh order

- fixing the correct basic pay of the applicant including subsequent increments/enhancements up to date;
- b) direct the respondents to grant all arrears and consequential benefits retrospectively to the applicant till date along with interest @ 18% on arrears;
- c) Direct the respondents to correct the date of appointment of the applicant to 21.04.2004 in all service records including any further communications;
- d) Direct the respondents to grant MACP to the applicant upon her completion of ten years of service from her date of appointment and from the time it became due to the applicant;
- e) pass such other or further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case.
- f) award cost of the litigation to the Applicant."
- 2. On being pointed out that multiple reliefs cannot be sought as per CAT Procedure Rules, 1987, learned counsel for the applicant on instructions from the applicant has given up his claim for relief clause 'c' and 'd' with liberty to file fresh OA for the same.
- 3. Learned counsel for the applicant has submitted that the pay of the applicant was initially fixed by the respondents vide their order dated 16.09.2015 by which the applicant was granted the pay of Rs. 17180/- w.e.f 01.07.2015 with Grade Pay of Rs. 4600/-. Thereafter, the respondents have passed another order dated 07.10.2015 by which the pay has been reduced to Rs. 17150/-. The applicant has further submitted that despite these aforesaid orders, the applicant is still being paid pay of Rs. 17180/- as is evident from her May-June 2016 pay slip. However, the applicant is apprehending that discrepancy in her pay fixation order may lead to problem for her in the future. Learned counsel for the applicant has prayed that the respondents may be directed to rectify this error.
- 4. It is seen that the applicant has not made any representation to the respondents for rectification of this error. Accordingly, we permit the applicant to make a detailed representation to the respondents within a period of 15 days from today. In case such a representation is made, then the respondents shall decide the same within four weeks

thereafter by means of a reasoned and speaking order. OA is accordingly disposed of. No costs.

Order **DASTI**.

(Brahm Avtar Agrawal) Member (J) (Shekhar Agarwal) Member (A)

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